

Nala, under PS Kistaram in Sukma District of Chhattisgarh, Left Wing Extremists (LWE) triggered an IED blast targeting a Mine Protected Vehicle carrying personnel of 212 Battalion of CRPF moving from Kistaram to recently established Palodi Post. 09 CRPF personnel were martyred and 02 seriously injured in the incident.

(b) and (c) The predictable and repetitive nature of some of the work being undertaken by the SF like road protection and administrative movements makes them vulnerable. The LWE are sometimes able to take advantage of this despite all precautions. Standard Operating Procedures (SOPs) are in place laying down precautionary measures required to be taken for conduct of operations and against IEDs.

Human trafficking in the country

4228. SHRI DEREK O'BRIEN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the total number of cases registered for human trafficking across States in the country in the last three years, the details thereof, State-wise; and

(b) the measures adopted by Government to curb human trafficking into the country and from the country, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR): (a) As per information provided by the National Crime Records Bureau, State/UT-wise details of number of cases of trafficking reported/registered in the years 2014, 2015 and 2016 are given in Statement (*See below*).

(b) 'Police' and 'Public Order' are State subjects under the Seventh Schedule to the Constitution of India. The responsibility to maintain law and order and protection of citizens primarily rests with respective State Governments. However, the Ministry of Home Affairs (MHA) has been supplementing the efforts of the States and UTs by providing them regular guidance through various advisories issued on human trafficking from time to time. MHA also advises the Ministry of Women and Child Development and the Ministry of Labour and Employment for rehabilitation of victims of trafficking, and to keep a watch on fraudulent placement agencies in States which dupe unscrupulous victims in the garb of providing employment. The Ministry of Railways has also been advised by MHA to alert GRP and other railway staff to keep a close vigil on any suspicious activity of women and children being transported through Railways for the purpose of trafficking. Advisory regarding associating Sashastra Seema Bal (SSB) and Border Security Force (BSF) in crime meetings taken by the SPs of the districts has been issued.

The Ministry of Home Affairs has also provided financial assistance to States to set up Anti Human Trafficking Units and also provides guidance to Nodal Officers of Anti Human Trafficking Units in handling human trafficking cases.

For dealing with cross border trafficking, MHA has signed bilateral Memoranda of Understanding for Prevention of Human Trafficking with the Governments of Bangladesh, UAE and Cambodia. India has also signed the SAARC Convention on Prevention and Combating Trafficking in Women and Children in Prostitution. India has ratified the United Nations Convention on Transnational Organized Crime (UNTOC) which has as one of its Protocols, Prevention, Suppression and Punishment of Trafficking in Persons, particularly Women and Children.

Statement

*State/UT-wise detail of cases of trafficking reported/registered
during 2014, 2015 and 2016*

| Sl. No. | State/UT | 2014 | 2015 | 2016 |
|---------|-------------------|------|------|------|
| 1. | Andhra Pradesh | 4 | 190 | 239 |
| 2. | Arunachal Pradesh | 39 | 11 | 2 |
| 3. | Assam | 105 | 183 | 91 |
| 4. | Bihar | 85 | 52 | 43 |
| 5. | Chhattisgarh | 80 | 65 | 68 |
| 6. | Goa | 32 | 30 | 40 |
| 7. | Gujarat | 60 | 383 | 548 |
| 8. | Haryana | 44 | 75 | 51 |
| 9. | Himachal Pradesh | 8 | 11 | 8 |
| 10. | Jammu and Kashmir | 2 | 2 | 0 |
| 11. | Jharkhand | 148 | 228 | 109 |
| 12. | Karnataka | 317 | 379 | 404 |
| 13. | Kerala | 5 | 23 | 21 |
| 14. | Madhya Pradesh | 41 | 49 | 51 |
| 15. | Maharashtra | 356 | 692 | 517 |
| 16. | Manipur | 39 | 1 | 3 |
| 17. | Meghalaya | 5 | 1 | 7 |
| 18. | Mizoram | 0 | 0 | 2 |

| Sl. No. | State/UT | 2014 | 2015 | 2016 |
|---------|-----------------------------|------|------|------|
| 19. | Nagaland | 2 | 2 | 0 |
| 20. | Odisha | 765 | 73 | 84 |
| 21. | Punjab | 3 | 8 | 13 |
| 22. | Rajasthan | 464 | 1262 | 1422 |
| 23. | Sikkim | 0 | 0 | 1 |
| 24. | Tamil Nadu | 379 | 464 | 434 |
| 25. | Telangana | 176 | 606 | 229 |
| 26. | Tripura | 1 | 1 | 0 |
| 27. | Uttar Pradesh | 25 | 22 | 79 |
| 28. | Uttarakhand | 43 | 29 | 12 |
| 29. | West Bengal | 1768 | 2099 | 3579 |
| 30. | Andaman and Nicobar Islands | 3 | 1 | 1 |
| 31. | Chandigarh | 12 | 22 | 1 |
| 32. | Dadra and Nagar Haveli | 0 | 0 | 0 |
| 33. | Daman and Diu | 7 | 1 | 7 |
| 34. | Delhi UT | 200 | 177 | 66 |
| 35. | Lakshadweep | 0 | 0 | 0 |
| 36. | Puducherry | 17 | 1 | 0 |
| TOTAL | | 5235 | 7143 | 8132 |

Note: Data for the year 2014 and 2015 is provisional.

Source: Monthly Anti Human Trafficking.

Ganja and liquor sold illegally in New Delhi

4229. SHRI P. BHATTACHARYA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether ganja (cannabis) and liquor are being sold illegally in some residential houses of transit camp, Raghbir Nagar, New Delhi;

(b) whether *satta*, gambling and other illegal activities are also running in some residential houses of above mentioned area;

(c) if so, what actions have been taken to stop these activities;

(d) whether there will be CCTV monitoring and police surveillance over the area; and